

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 20/RP/2025

In Petition No. 359/TT/2023

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking review of the order dated 16.12.2024 in Petition No. 359/TT/2023.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited and 14 others

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Kriti, PGCIL
Shri Vishal Sagar, PGCIL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that the Commission, in its order dated 16.12.2024 in Petition No. 359/TT/2023, while allowing tariff from COD to 31.3.2024, disallowed the time overrun from 30.9.2022 to 28.11.2022 and from 11.1.2023 to 6.2.2023. She further submitted that with regard to the delay from 30.9.2022 to 28.11.2022, the Commission failed to take into consideration the Minutes of the Meeting of CMETS dated 30.9.2022, wherein it was categorically stated that installation of the bus reactor could take two to three months. Further, with regard to the delay from 11.1.2023 to 6.2.2023, the time was taken up for the CEA inspection and for carrying out the necessary requirements for issuing the Energisation Certificate. Accordingly, the impugned order is erroneous and the same may be reviewed and modified.

2. None was present on behalf of the Respondents despite notice.



3. After hearing the learned counsel for the Review Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

